

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

O. A. No. 574/91  
~~XXX XXX~~

199

DATE OF DECISION 19.2.1992

NS Dileep

Applicant (s)

Mr MR Rajendran Nair

Advocate for the Applicant (s)

The Superintendent of Post  
Offices, Alappuzha & another

Respondent (s)

Mr KA Cherian, ACGSC

Advocate for the Respondent (s)

CORAM :

The Hon'ble Mr. NV Krishnan, Administrative Member

and

The Hon'ble Mr. N Dharmadan, Judicial Member

- 1. Whether Reporters of local papers may be allowed to see the Judgement ?
- 2. To be referred to the Reporter or not ? ~~no~~
- 3. Whether their Lordships wish to see the fair copy of the Judgement ? ~~no~~
- 4. To be circulated to all Benches of the Tribunal ? ~~no~~

JUDGEMENT

Sh NV Krishnan, A.M

The learned counsel for the respondents submits that selection that selection has been held in which the applicant has also been considered in accordance with the interim direction and ultimately S Indira Devi has been selected. In this view of the matter, we find that the original prayer of the applicant for a declaration that the applicant is entitled to be considered for regular appointment as EDBPM without being sponsored by the Employment Exchange and to issue a direction to the respondents to consider the applicant has become infructuous and accordingly, this application is closed. We make it clear that if so advised, the applicant may resort to legal proceedings to challenge the selection of Indira Devi and that if the applicant's services are to be terminated as result of this selection, it should be in accordance with law.

N Dharmadan

(N Dharmadan) 19.2.92  
Judicial Member

NV Krishnan  
19.2.92

(NV Krishnan)  
Administrative Member